

**HIGH COURT OF JAMMU AND KASHMIR**  
(Office of the Registrar Vigilance at Jammu)

**CIRCULAR**

No: 50

Date: 24/03/2017

It has been observed that criminal Courts of the state are not giving due attention to the disposal of case property, which has resulted in extreme congestion of Malkhanas and court complexes of the state. In this regard, attention of all the Judicial Officers is invited to provisions contained in Chapter-XLIII of Code of Criminal Procedure and Rules 30 to 35 of General Rules (Criminal) issued by High Court for guidance of Subordinate Courts as also to the judgments delivered by Hon'ble Supreme Court in the cases titled *Union of India Vs. Mohan Lal & Anr.* (Criminal Appeal No. 652 of 2012 date of Judgment 28 January, 2016) and *Sunderbhai Ambalal Deasi Vs. State of Gujarat* reported as 2002 Supp(3) SCR 39.

All the criminal Courts of the state are required to exercise their powers in terms of the Code of Criminal Procedure and order disposal of case property expeditiously.

By order.

(Sanjay Dhary) 2017  
Registrar Vigilance

No: 33307-29/R.V.

Date: 24/03/2017

**Copy of the above forwarded to:-**

1. Pr. Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of Hon'ble the Acting Chief Justice.
2. Registrar General, High Court of J&K, Jammu.
3. All Pr. District and Sessions Judges for information and necessary action with the request to circulate the same amongst all the Courts in their respective districts for its strict implementation.